

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 22334/2017

(Arising out of impugned final judgment and order dated 20-07-2016 in MACA No. 343/2011 passed by the High Court of Kerala at Ernakulam)

RAMLA & ORS.

Petitioner(s)

VERSUS

NATIONAL INSURANCE CO. LTD & ORS.

Respondent(s)

Date : 27-11-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA  
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s)

Mr. Renjith B. Marar, Adv.  
Ms. Lakshmi N. Kaimal, AOR  
Mr. A. Karthik, Adv.  
Mr. Badusha Sulaiman, Adv.  
Ms. Kajal Bhatia, Adv.

For Respondent(s)

Mr. Ambhoj Kumar Sinha, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard the learned counsel appearing for the petitioners and the learned counsel appearing for the respondents at length.

Hearing is concluded.

The Order is reserved.

(VISHAL ANAND)  
COURT MASTER (SH)

(RAJ RANI NEGI)  
ASSISTANT REGISTRAR